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(2024) 11 UK CK 0007

Uttarakhand High Court

Case No: First Bail Application No. 2091 Of 2024

Ejaj Alias Aazad APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 7, 2024

Acts Referred:

• Narcotic Drugs And Psychotropic Substances Act, 1985 - Section 8, 21, 29, 60

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Gaurav Singh, Rangoli Purohit

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.637 of 2024, under Sections 8/21/29/60 of the Narcotic Drugs and Psychotropic Substances Act, 1985

("the Actâ€), Police Station Kotwali Roorkee, District Haridwar.

- 2. Heard learned counsel for the parties and perused the record.
- 3. According to the FIR, on 06.10.2024, police intercepted a vehicle in which the applicant was one of the occupants and from the possession of the
- applicant, 49 grams smack was recovered.
- 4. It is the case of the applicant that there is no independent witness; there has been non-compliance of the provisions of the Act; the alleged

recovered quantity is less than commercial; he is not a previous convict.

5. Learned State Counsel would submit that the bail rejection order does not reveal any previous conviction of the applicant.

- 6. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 7. The bail application is allowed.

satisfaction of the court concerned.

8. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the